

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 188/AT/2020

Subject : Petition under Section 63 of the Electricity Act, 2003 for adoption of tariff for the 550 MW Wind Power Projects connected to Inter-State Transmission System (ISTS) and selected through competitive bidding process as per the guidelines issued by Ministry of Power on 8.12.2017.

Petitioner : NTPC Limited

Respondents : Ministry of New and Renewable Energy (MNRE) & Ors.

Date of Hearing : 12.3.2020

Coram : Shri P. K. Pujari, Chairperson
Shri I.S. Jha, Member

Parties present : Shri M.G.Ramachandran, Advocate, NTPC
Ms. Poorva Sehgal, Advocate, NTPC
Shri Shubham Arya, Advocate, NTPC
Ms. Tanya Sareen, Advocate, NTPC
Shri Sumant Nayak, Advocate, SESPL
Ms. Kritika Angirish, Advocate, KWFDPL
Shri Kulkarni, SESPL
Ms. Shital Kumar, SESPL

Record of Proceedings

Learned counsel for the Petitioner submitted that after reserving order in the Petition, one of the successful bidders, namely, Srijan Energy System Private Limited (SPV-Kutch Wind Farm Development Private Limited) has terminated the PPA which has been accepted by the Petitioner. Learned counsel requested to adopt the tariff only in respect of PPA dated 27.3.2019 entered into between Sprng Vayu Private Limited and NTPC (200 MW) to be sold to PSPCL.

2. Learned counsel for the Respondent, Kutch Wind Farm Development Private Limited requested the Commission to direct the Petitioner to return the BG. In response, learned counsel for the Petitioner submitted that NTPC is in process to return the BG of the Respondent.

3. After hearing the learned counsels for the parties, the Commission reserved order in the Petition.

By order of the Commission
Sd/-
(T.D. Pant)
Deputy Chief (Legal)

